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MCRC-44945-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 44945 of 2025

LALIT Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Kaushal Sisodiya - Advocate for the petitioner.

Shri Madhusudan Yadav - Govt. Advocate for the respondent/State.

<u>ORDER</u>

This first application has been filed by the applicant under Section 483 of BNSS, 2023 for grant of bail in relation with Crime No 218 of 2025 registered at Police Station - Sagore, District - Dhar (M.P.) for offence punishable under Sections 34(2) of the M.P. Excise Act. Applicant is in judicial custody since 21/09/2025.

- 2. As per prosecution case, 60 bulk litres of illicit liquor has been seized from his possession. Accordingly, a case has been registered against him.
- 3. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated and there is no direct evidence against the applicant. The case is triable by Judicial Magistrate First Class, the applicant is in custody since 21.09.2025 and the trial will take long time for its conclusion, hence, the applicant be released on bail.
- 4. Learned counsel for State has opposed the bail application and submitted that there are two criminal cases registered against the applicant, hence no case is

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made out of grant of bail.

5. In reply, learned counsel for the petitioner submitted that both the cases were registered under Section 34(1) of M.P. Excise Act so also merely on the basis

of criminal antecedents, the accused cannot be detained in custody for indefinite

period.

6. Heard the learned counsel for both the parties and perused the case diary.

7. A perusal of the case-diary reflects that there is seizure of 60 bulk liters of

liquor from the applicant and the applicant is in custody since 21.09.2025. Thus,

taking into consideration the totality of circumstances of the case, this Court is of

the considered view that it is a fit case to release the applicant on bail. Hence,

without commenting anything on the merits of the case, the application is allowed.

8. It is directed that applicant shall be released on bail on his furnishing a

personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand Only) with one

solvent surety of the like amount to the satisfaction of the trial Court concerned for

her appearance before the said Court on all such dates as may be fixed by that

Court in this regard during pendency of trial. It is further directed that the

applicant shall comply with the provisions of Section 480(3) of BNSS.

9. Accordingly, Misc. Criminal Case stands disposed of.

Certified copy as per rules

(HIMANSHU JOSHI) JUDGE

sumathi